

GOVERNMENT ACCOMMODATION FOR  
JOURNALISTS

\*277. SHRI DAHYABHAI V. PATEL:  
Will the Minister of WORKS, HOUS-  
ING AND SUPPLY be pleased to state:

(a) the number of journalists, who  
are at present occupying Government  
accommodation in Delhi;

(b) the number of applications from  
Journalists pending with the Govern-  
ment; and

(c) how many of them are members  
of the Press Association?

THE MINISTER OF WORKS, HOUS-  
ING AND SUPPLY (SHRI MEHR CHAND  
KHANNA): (a) 61.

(b) and (c) The present quota  
fixed for the Press Association is 45  
residences. It has been decided to  
increase the quota by another 10 this  
year. In addition to the 45 residences,  
about 12 members of the Press As-  
sociation are occupying hostel accom-  
modation.

CO-OPERATIVE CONSTRUCTION SOCIETIES

\*278. SHRI R. N. KAKATI: Will the  
Minister of WORKS, HOUSING AND  
SUPPLY be pleased to state the con-  
cessions that are being given to the  
Co-operative Construction Societies  
for the execution of works in the  
Central Public Works Department?

THE MINISTER OF WORKS, HOUS-  
ING AND SUPPLY (SHRI MEHR CHAND  
KHANNA): The following concessions  
are being granted to registered labour  
co-operative societies for execution of  
works in the Central Public Works  
Department:—

(i) No earnest money.

(ii) Award of works costing upto  
Rs 10,000 and below in value  
by negotiations without call  
of tenders.

(iii) Fortnightly payments.

(iv) No security deposits except  
against 'on account' payments.

JUTE WAGE BOARD—INTERIM RELIEF

\*279. SHRI CHANDRA SHEKHAR:  
Will the Minister of LABOUR AND EM-  
PLOYMENT be pleased to state:

(a) whether it is a fact that the  
interim relief recommended by the  
Jute Wage Board has not yet been  
implemented in the jute mills in  
Kanpur and Soujanya; and

(b) if so, the steps taken by Gov-  
ernment in this matter?

THE MINISTER OF LABOUR IN  
THE MINISTRY OF LABOUR AND  
EMPLOYMENT (SHRI JAISUKHLAL  
HATHI): (a) The recommendations  
have been implemented by the mills.

(b) Does not arise.

TEXTILE WAGE BOARD

\*280. SHRI R. S. KHANDEKAR:  
Will the Minister of LABOUR AND EM-  
PLOYMENT be pleased to state:

(a) whether any decision to imple-  
ment the recommendations of the  
Textile Wage Board in the Atherton  
West and Elgin No. 2 Mills at Kanpur  
has been taken by Government; and

(b) if not, what are the reasons for  
the same?

THE MINISTER OF LABOUR IN  
THE MINISTRY OF LABOUR AND  
EMPLOYMENT (SHRI JAISUKHLAL  
HATHI): (a) and (b) No. As both  
these units are covered by para 7 of  
the Government Resolution on the  
Textile Wage Board's Report, the  
Board's recommendations do not apply  
to them at present.

**INDIAN POLICE OFFICER TAKEN AWAY BY  
THE PAKISTANI POLICE FROM EAST  
PAKISTAN BORDER**

\*281. SHRI M. S. GURUPADA SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an assistant sub-Inspector of Police, a member of the National Volunteer Force was forcibly taken away by the Pakistani police from the East Pakistan border; and

(b) if so, the steps taken by Government to get him released?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes Sir, the incident took place on the West Bengal-East Pakistan border on 22nd July, involving an Assistant Sub-Inspector of Police and a member of the National Volunteer Force.

(b) A protest was immediately lodged by the Government of West Bengal with the Government of East Pakistan, demanding the release of the kidnapped personnel. Another protest was lodged by our Deputy High Commissioner in Dacca.

**इंडियन डीक्राफ्ट्स डेवलपमेंट कारपोरेशन**

२७०. श्री विमलकुमार मन्नालालजी चौरीड़िया : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि सरकार ने १९५८-५९, १९५९-६०, १९६०-६१, और १९६१-६२ के वर्षों में इंडियन हैंडि-क्राफ्ट्स डेवलपमेंट कारपोरेशन लिमिटेड को (१) पूंजी के लिए; (२) घाटे को पूरा करने के लिये; (३) ऋण के रूप में (पूंजी के अतिरिक्त); और (४) अनुदान तथा अन्य रूप में कितनी कितनी धनराशि दी ?

†[INDIAN HANDICRAFTS DEVELOPMENT CORPORATION]

270. SHRI V. M. CHORDIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state the amount given by Government to Indian Handicrafts Development Corporation Limited in the years 1958-59, 1959-60, 1960-61 and 1961-62 towards (i) Capital; (ii) meeting the deficit; (iii) loan (in addition to capital); and (iv) grant and otherwise?]

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री एन० कानूनगो) : भारत सरकार द्वारा १९५८-५९ से १९६१-६२ के वर्षों में इंडियन हैंडि-क्राफ्ट्स डेवलपमेंट कारपोरेशन को शेर पूंजी के लिये दिया गया धन और घाटे को पूरा करने के लिये दिया गया अनुदान इस प्रकार है :

वर्ष	१९५८-५९	१९५९-६०	१९६०-६१	१९६१-६२
	रु०	रु०	रु०	रु०
१. पूंजी	१०,००,०००	कुछ नहीं	कुछ नहीं	२,००,०००
२. घाटे को पूरा करने के लिये				
अनुदान	३,२०,०००	३,२५,०००	३,९०,०००	५,१५,०००

इन वर्षों में कारपोरेशन के लिये ऋण या अन्य कोई अनुदान नहीं मंजूर किया गया।

†[ ] English translation.